



The Prisons (Punjab Amendment) Act, 2011

Act 23 of 2016

Keyword(s):

Amendment of Central Act 9 of 1894

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PART I

GOVERNMENT OF PUNJAB

**DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS,
PUNJAB**

NOTIFICATION

The 6th September, 2016

No. 30-Leg./2016.-The following Act of the Legislature of the State of Punjab received the assent of the President of India on the 13th day of August, 2014, is hereby published for general information:-

**THE PRISONS (PUNJAB AMENDMENT) ACT, 2011.
(PUNJAB ACT NO. 23 OF 2016)**

AN

ACT

further to amend the Prisons Act, 1894, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in Sixty-second Year of Republic of India.

1. (1) This Act may be called the Prisons (Punjab Amendment) Act, 2011. Short title and commencement.
(2) It shall come into force at once.
2. In the Prisons Act, 1894, in its application to the State of Punjab, after section 52, the following section shall be inserted, namely:- Insertion of new section in Central Act 9 of 1894.
 - “52-A (1) Notwithstanding anything contained in this Act, if any prisoner is found guilty of possessing, operating or using a mobile phone or their component parts like SIM card, memory card, Battery or Charger or if the prisoner or any other person assists or abets or instigates in the supply thereof, he shall be punished with imprisonment for a term, not exceeding one year or with fine, not exceeding rupees twenty five thousand or with both; and if the mobile phone is used for committing an offence inside or outside the jail's premises by a prisoner, the imprisonment shall not be less than one year, which may extend to three years or with fine, Prohibition of Mobile Phone.

not exceeding rupees forty thousand or with both. In case of non-payment of fine, the imprisonment may be further extended upto one year.

(2) The offence committed under sub-section (1), shall be cognizable and shall be triable by the court of the Magistrate First Class.”.

VIVEK PURI,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.